

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF LEGAL AFFAIRS

RAJYA SABHA

UNSTARRED QUESTION NO. 2193
ANSWERED ON 21.12.2023

Vacancies in tribunals

2193. SHRI RYAGA KRISHNAIAH:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) the number of vacancies across all tribunals in the country, along with the time from which these are lying vacant;
- (b) the reasons for not filling up the vacancies;
- (c) whether these vacancies are adding to the pendency of cases in the judiciary;
- (d) if so, the reasons for not giving this issue the required urgency; and
- (e) the details of steps taken by Government to ensure timely filling up of vacancies and speedy resolution of pendency of cases?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE

(SHRI ARJUN RAM MEGHWAL)

(a) to (e) Arising and filling up of the vacancies in the various Tribunals, set up by the Government, is a continuous process. The process of filling up of the vacancies in the various Tribunals is undertaken by all the administrative Ministries/Department, administering the respective Tribunals, as per codal provisions on the subject. All the administrative Ministries/Departments always strives hard to fill up the vacancies in respective Tribunals, administered by them. As is noticed in case of the Income Tax Appellate Tribunal (ITAT), the pendency of cases in Tribunals is reducing gradually.
